CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

<u>Coram</u>

- 1. Shri Ashok Basu, Chairman,
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N.Sinha, Member

Petition No. 19/2002

In the matter of

Petition for approval of tariff for Chamera Stage I Transmission System in Northern Region for the period 1.4.2001 to 31.3.2004.

And in the matter of

Power Grid Corporation of India Ltd.

.... Petitioner

Vs

- 1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
- 2. Himachal Pradesh State Electricity Board, Shimla
- 3. Punjab State Electricity Board, Patiala
- 4. Harvana Vidyut Prasaran Nigam Ltd, Panchkula
- 5. Power Development Department, Govt. of J&K, Srinagar
- 6. Uttar Pradesh Power Corporation Ltd., Lucknow
- 7. Delhi Vidyut Board, New Delhi
- 8. Chief Engineer, Chandigarh Administration, Chandigarh
- 9. Uttranchal Power Corporation Ltd, DehradunRespondents

The following were present:

- 1. Shri S. S. Sharma, PGCIL
- 2. Shri A.K. Nagpal, PGCIL
- 3. Shri S.K. Jain, Manager (Law), PGCIL
- 4. Shri R Prasad, PGCIL
- 5. Shri Mahesh Kumar, PGCIL
- 6. Shri R.K. Vohra, ED (Comml), PGCIL
- 7. Shri M.K. Kulshrestha, PGCIL
- 8. Shri R.N Pathak, ACE (Comml-LD), RVPNL
- 9. Shri K.K. Mitta, XEN (ISP), RVPNL
- 10.10.Shri R.K. Arora, XEN(Tariff), HVPNL
- 11. Shri Mahendra Kumar, EE, UPPCL
- 12. Shri D.D. Chopra, Advocate, UPPCL
- 13. Shri T.P.S Bawa, SE, PSEB

ORDER (DATE OF HEARING: 13.12.2002)

In this petition, the petitioner, Power Grid Corporation of India Ltd has sought approval for tariff for Chamera Stage I Transmission System in Northern Region for the period from 1.4.2001 to 31.3.2004 based on terms and conditions of tariff contained in the Commission's notification dated 26.3.2001, (hereinafter referred to as "the notification dated 26.3.2001").

- 2. Approval of the Central Government for setting up of transmission system associated with Chamera Hydro Electric Project Stage-I was accorded vide Ministry of Power letter dated 6.4.1984. Subsequently, the revised cost estimate was approved by Ministry of Power vide letter dated 19.10.1995, for a total capital investment of Rs.28598.00 lakh (including IDC of Rs.6907.00 lakh). The 400 kV D/C Chamera-Moga transmission line covered under the subject Transmission System has been completed and declared under commercial operation with effect from 1.5.1994.
- 3. The tariff in respect of the transmission system was notified by the Central Government in Ministry of Power vide its notification dated 16.11.1998. After taking into account the additional capitalisation for the transmission system the tariff was further revised by Ministry of Power by its notification dated 14.5.1999. The tariff notified by Ministry of Power was valid up to 31.3.2002. The admitted capital cost of the transmission system as considered by Ministry of Power is Rs.24826.86 lakh. However, as the terms and conditions for determination of tariff notified by the Commission have come into effect on 1.4.2001, the transmission charges approved by Ministry of Power were rendered valid up to 31.3.2001. The present petition for approval of tariff for the period from 1.4.2001 to 31.3.2004 has been filed against the above backdrop.

4. Based on the above-noted facts, the petitioner has sought approval for transmission charges as under:

(Rs. in lakh)

		(1.101.111.101111)	
Transmission Tariff			
	2001-2002	2002-2003	2003-2004
Interest on Loan	429.30	370.19	311.09
Interest on Working Capital	106.16	106.09	106.94
Depreciation	703.59	703.59	703.59
Advance against Depreciation	134.39	50.71	0.00
Return on Equity	1793.56	1793.56	1793.56
O & M Expenses	327.22	344.89	367.47
Total	3494.22	3369.03	3282.65

5. The details furnished by the petitioner in support of its claim for Interest on Working Capital are as extracted below:

(Rs. in lakh)

	2001-2002	2002-2003	2003-2004
Spares	313.48	332.29	352.22
O & M expenses	27.27	28.74	30.62
Receivables	582.37	561.51	547.11
Total	923.12	922.54	929.95
Rate of Interest	11.50%	11.50%	11.50%
Interest	106.16	106.09	106.94

5. In addition, the petitioner has prayed for approval of other charges like Foreign Exchange Rate Variation, Income Tax, incentive, Development Surcharge, late payment surcharge, other statutory taxes, levies, cess, filing fee, etc in terms of the notification dated 26.3.2001.

CAPITAL COST

- 6. As laid down in the notification dated 26.3.2001, the project cost, which includes capitalised initial spares for the first 5 years of operation, as approved by CEA or an appropriate independent agency, other than Board of Directors of the generating company, as the case may be, shall be the basis for computation of tariff. The notification dated 26.3.2001 further provides that the actual capital expenditure incurred on completion of the project shall be the criterion for the fixation of tariff. Where the actual expenditure exceeds the approved project cost the excesses as approved by the CEA or an appropriate independent agency, as the case may be, shall be deemed to be the actual capital expenditure for the purpose of determining the tariff, provided that excess expenditure is not attributable to the 'Transmission Utility' or its suppliers or contractors and provided further that where a transmission services agreement entered into between the Transmission Utility and the beneficiary provides a ceiling on capital expenditure, the capital expenditure shall not exceed such ceiling.
- 7. As already noticed, the tariff for the Transmission System was notified by Ministry of Power by considering cost of Rs. 24826.86 lakh. Therefore, for the purpose of present petition, the capital cost as considered by Ministry of Power has been adopted as the base for computation of tariff by the Commission in the present petition.

ADDITIONAL CAPITALISATION

8. The notification dated 26.3.2001 provides that tariff revisions during the tariff period on account of capital expenditure within the approved project cost incurred during the tariff period may be entertained by the Commission only if such expenditure

exceeds 20% of the approved cost. In all cases, where such expenditure is less than 20%, tariff revision shall be considered in the next tariff period.

9. The petitioner has not claimed any additional capital expenditure on works for the period after 01.04.2001 in the petition. Accordingly, the question of considering additional capitalisation on works does not arise.

EXTRA RUPEE LIABILITY

- 10. The notification dated 26.3.2001 provides that
 - (a) Extra rupee liability towards interest payment and loan repayment actually incurred, in the relevant year shall be admissible; provided it directly arises out of foreign exchange rate variation and is not attributable to Utility or its suppliers or contractors. Every utility shall follow the method as per the Accounting Standard-11 (Eleven) as issued by the Institute of Chartered Accountants of India to calculate the impact of exchange rate variation on loan repayment.
 - (b) Any foreign exchange rate variation to the extent of the dividend paid out on the permissible equity contributed in foreign currency, subject to the ceiling of permissible return shall be admissible. This as and when paid, may be spread over the twelve-month period in arrears.
- 11. The petitioner has claimed FERV with the following method:
 Outstanding loan as on 31.3.2001 (in foreign currency) X (exchange rate as on 31.3.2001 exchange rate as on date of commercial operation/1.4.92)
- 12. We have considered the matter. FERV amount calculated in the manner prescribed in the notification dated 26.3.2001 comes to Rs. 499.03 lakh as calculated below:

EDC ,Canada	
Outstanding balance as on 31.03.2001 (in US \$ lakh)	32.18
Exchange Rate as on 31.03.2001	46.8800
Exchange Rate as on the date of commercial operation	31.3725
FERV on the outstanding loan as on 31.03.2001 (Rs. in lakh)	499.03

- 13. The approval of FERV is subject to the condition that the petitioner shall furnish a certificate within four weeks of this order that there has been no drawl of the foreign loan after 01.04.1992 of the respective transmission elements claimed in the petition. If petitioner fails to submit the certificate within stipulated time, no amount on account of FERV would be allowed as pass through in tariff of concerned line.
- 14. As per Accounting Standard 11 of the Institute of Chartered Accountant of India, exchange difference arising of repayment of liabilities incurred for the purpose of acquiring fixed assets, which are carried in terms of historical cost, should be adjusted in the carrying amount of the respective fixed assets. In other words, FERV should be added in the respective head of gross block, which was financed, from the foreign loan on which FERV is proposed to be allowed. As the above details are not available, FERV amount is allocated to all the heads of gross block in proportion to their ratio to the total gross block. The petitioner has allocated FERV amount claimed on transmission line, sub-station and PLCC only.
- 15. The capital expenditure considered in the calculations for tariff is under:

(Rs. in lakh)

Additional Capital Expenditure after 31.3.2001	0.00
Capital expenditure up to 31.3.2001 including FERV	25325.89
FERV up to 31.3.2001	499.03
Capital expenditure up to 31.3.2001 as per previous tariff setting	24826.86

Total Capital expenditure considered for tariff determination 25325.89

SOURCES OF FINANCING. DEBT – EQUITY RATIO

16. As per Para 4.3 of the notification dated 26.3.2001, capital expenditure of the transmission system shall be financed as per approved financial package set out in the techno-economic clearance of CEA or as approved by an appropriate independent agency, as the case may be. The petitioner has claimed tariff by taking debt and equity in the ratio of 50:50 of the net fixed assets as on 1.4.1997. It is pointed out on behalf of the respondents that taking debt and equity as claimed by the petitioner will result into higher return on equity (ROE). The respondents have submitted that equity of 20% or 30% should be considered for the purpose of fixation of tariff. In the present case, the assets were commissioned before 01.4.1997 and Ministry of Power while notifying tariff had considered debt and equity on notional basis in the ratio of 50:50 of the Net Fixed Assets as on 1.4.1997 in view of the notification dated 26.3.2001 dated 16.12.1997. Therefore, the debt-equity ratio of 50:50 as considered by Ministry of Power has been maintained for determination of tariff in the present petition. FERV allowed has been added to the loan and equity as on 01.04.2001 in the ratio of 50:50, in which the last tariff was determined by Ministry of Power.

INTEREST ON LOAN

- 17. As provided in the notification dated 26.3.2001, interest on loan capital is to be computed on the outstanding loans, duly taking into account the schedule of repayment, as per financial package approved by CEA or any independent agency.
- 18. The petitioner has claimed interest on the notional loan arrived at by reducing cumulative depreciation from 1997-1998 to 2000-2001 from notional loan as on 01.04.1997 as was admitted in the Ministry of Power tariff notification for the previous tariff setting. Depreciation during the years 2001-02 to 2003-04 has been taken as repayment of loans during the respective years. Weighted average rate of interest is worked out on the basis of actual outstanding loans as on 1.4.2001 and their actual rate of interest, as on 01.04.2001. The above weighted rate of interest is applied on the average normative loan during the respective year to arrive at the interest on normative loan.
- 19. In the calculation, the interest on loan has been worked out as detailed below:
 - (i) Closing balance of the notional loan as on 31.03.2001 is taken as opening Balance of the loan as on 1.4.2001.
 - (ii) Repayment of the loan during the year has been worked out in accordance with the following formula or as per the actual repayment during the year as claimed by the petitioner, whichever is higher:

Actual repayment during the year x normative net loan at the beginning of the year/ actual net loan at the beginning of the year.

- (iii) On the basis of actual rate of interest on actual average loan, the weighted rate of interest on loan is worked out and the same is applied on the notional average loan during the year to arrive at the interest on loan.
- 20. Based on the above methodology, repayments of loan during 2001-2002 and 2002-2003 have been arrived at Rs. 2940.61 lakh and Rs. 2521.83 lakh respectively and have been considered. The loan gets liquidated during 2002-03 and as such no repayment during 2003-04 needs to be considered.
- 21. On the basis of actual rate of interest on actual average loans based on information available in the petition and the loan allocation details, the weighted rate of interest on loan has been worked out and the same has been applied on the normative average loan during the year to arrive at the interest on loan. The details of calculation of weighted average rate of interest are as given below:

Calculation of Weightage Average Rate of Interest

(Rs. in Lakh)

Details of Loan	2001-02	2002-03	2003-04
NHPC Bonds			
Gross Loan -Opening ¹	65.69	65.69	65.69
Cumulative Repayment up to Previous Year	0.00	65.69	65.69
Net Loan-Opening	65.69	0.00	0.00
Repayment during the year	65.69	0.00	0.00
Net Loan-Closing	0.00	0.00	0.00
Average Loan	32.85	0.00	0.00
Rate of Interest	9.00%	9.00%	9.00%
Interest	2.96	0.00	0.00
Repayment Schedule	M	larch, 200)2
EDC ,Canada			

Gross Loan -Opening ¹	5048.46	5048.46	5048.46
Cumulative Repayment up to Previous Year	4038.90	4543.74	5048.46
Net Loan-Opening		504.72	
Repayment during the year	504.85	504.72	0.00
Net Loan-Closing	504.72		
Average Loan	757.14	252.36	0.00
Rate of Interest	8.3500%	8.3500%	8.3500%
Interest	63.22		
Repayment Schedule	31.07.200	01, 31.01	.2002,
	31.07.200	02 and	
	31.01.20	03	
Bond-III Series (2 nd)			
Gross Loan -Opening ¹	15.52	15.52	15.52
Cumulative Repayment up to Previous Year	0.00	15.52	15.52
Net Loan-Opening	15.52	0.00	0.00
Repayment during the year	15.52	0.00	0.00
Net Loan-Closing	0.00	0.00	0.00
Average Loan	7.76	0.00	0.00
Rate of Interest	9.75%	9.75%	9.75%
Interest	0.76	0.00	0.00
Repayment Schedule	Bullet	on 28.10	0.2001
Bond-III Series (1 st)			
Gross Loan -Opening ¹	2.48	2.48	2.48
Cumulative Repayment up to Previous Year	0.00	2.48	2.48
Net Loan-Opening	2.48	0.00	0.00
Repayment during the year	2.48	0.00	0.00
Net Loan-Closing	0.00	0.00	0.00
Average Loan	1.24	0.00	0.00
Rate of Interest	13.50%	13.50%	13.50%
Interest	0.17	0.00	0.00
Repayment Schedule	Bullet	on 28.02	2.2002
Total Loan			
Gross Loan -Opening	5132.15	5132.15	5132.15
Cumulative Repayment up to Previous Year	4038.90	4627.43	5132.15
Net Loan-Opening	1093.26	504.72	0.00
Repayment during the year	588.54	504.72	0.00
Net Loan-Closing	504.72	0.00	0.00
Average Loan	798.99	252.36	0.00
Rate of Interest	8.3983%	8.3500%	
Interest	67.10	21.07	0.00

22. On the basis of above details, interest on loan has been worked out as under:

(Rs. in lakh)

	2001-02	2002-03	2003-04
Gross Loan -Opening	11209.72	11209.72	11209.72
Cumulative Repayment up to the			
previous Year	5747.27	8687.89	11209.72
Net Loan-Opening	5462.45	2521.83	0.00
Repayment during the year	2940.61	2521.83	0.00
Net Loan-Closing	2521.83	0.00	0.00
Average Loan	3992.14	1260.92	0.00
Rate of Interest	8.3983%	8.3500%	0.0000%
Interest	335.27	105.29	0.00

DEPRECIATION

- 23. With regard to depreciation, para 4(b) of the notification dated 26.3.2001 provides:
- (i) The value base for the purpose of depreciation shall be the historical cost of the asset.
- (ii) Depreciation shall be calculated annually as per straight-line method at the rate of depreciation as prescribed in the Schedule attached to the notification.

Provided that the total depreciation during the life of the project shall not exceed 90% of the approved Original Cost. The approved original cost shall include additional capitalisation on account of foreign exchange rate variation also.

- (iv) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.
- (v) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on prorata basis.
- (vi) Depreciation against assets relating to environmental protection shall be allowed on case-to-case basis at the time of fixation of tariff subject to the

condition that the environmental standards as prescribed have been complied with during the previous tariff period.

- 24. The petitioner has claimed the depreciation on the capital expenditure in accordance with above principles.
- 25. It is noted that repayment of the entire notional loan considered for tariff calculation is over in the year 2001-02. Therefore, depreciation for the years 2002-2003 and 2003-04 is to be calculated by spreading the same over the balance useful life of the asset.
- 26. The assets covered by this petition were declared under the commercial operation on 1.5.1994. Thus these assets had been in operation for about 6 years as on 1.4.2001. As per the notification dated 26.3.2001, the useful life of the transmission line at 66 kV and above is 35 years, for sub-station equipment 25 years. The life prescribed for communication equipment is (PLCC) is 15 years and that of building is 50 years. The assets covered in the present petition are transmission lines, substations, PLCC and buildings. Therefore, the useful life of the transmission system is to be the weighted average life of all the assets. The weighted average life of the transmission system has been calculated by taking the completion cost of the different assets as given below:

Item Completion cost Useful life

	(Rs in lakh)	(in Years)
Transmission Line	18466.83	35
Sub-station	5624.21	25
PLCC	65.63	15
Buildings	473.12	50
Weighted Average Life =	18466.83x 35 + 5624.21x 2	25 + 65.63 x15 + 473.12 x
50 / (18466.83+ 5624.21+	65.63 + 473.12) = 32.95 y	vears (Say, 33 years)

- 27. The balance useful life as on 1.4.2001 has thus been arrived at 27 (33 -6) years.
- 28. Based on the above, the depreciation for individual items of capital expenditure has been calculated on the capital cost of Rs25325.89 lakh at the rates as prescribed in the notification dated 26.3.2001. While approving depreciation component of tariff, the weighted average depreciation rate of 2.78% has been worked out. For working out cumulative depreciation, the depreciation as per considered by Ministry of Power for the previous tariff setting has been taken into consideration. The break up of the capital cost has been considered as per the details furnished by the petitioner. The necessary calculations in support of calculation of weighted average rate of depreciation are as under:

	Total	FERV UP TO 31.3.2001	Total Cost including FERV	Approved capital cost	Rate of Depreciation	Depreciation
Capital Expenditure as on 31.03.2001						
Land	197.07	3.96	201.03		0%	0.00
Building & Other Civil Works	473.12	9.51	482.63		1.80%	8.69
Transmission Line	18466.83	371.19	18838.02		2.57%	484.14
Sub-Station Equipment	5624.21	113.05	5737.26		3.60%	206.54
PLCC	65.63	1.32	66.95		6.00%	4.02
Total	24826.86	499.03	25325.89	28598.00		703.38
Weighted Average Rate of Depreciation	24826.86	499.03				2.78%

29. The calculations in support of depreciation allowed are appended hereinbelow:

(Rs. in lakh)

		2001-02	2002-03	2003-04
Rate of Depreciation				
•	2.78%			
Depreciable Value				
	22793.30			
Balance Useful life of the asset				
	27.00	27.00	26.00	25.00
Remaining Depreciable Value				
		14139.58	13205.43	12271.29
Depreciation		703.38	703.38	490.85

ADVANCE AGAINST DEPRECIATION

30. In addition to allowable depreciation, the petitioner becomes entitled to Advance Against Depreciation when originally scheduled loan repayment exceeds the depreciation allowable as per schedule to the notification dated 26.3.2001. Advance Against Depreciation is computed in accordance with the following formula:

AAD = Originally scheduled loan repayment amount subject to a ceiling of 1/12th of original loan amount minus depreciation as per schedule.

- 31. The petitioner has claimed advance against depreciation on the basis of
 - (i) 1/12th of gross loan worked out from 50% of the gross block as was admitted by Ministry of Power along with capitalisation of FERV claimed,
 - (ii) repayment of actual loans (excluding notional loan arising out of FERV claimed as per para 2 above) during the year, and
 - (iii) depreciation as claimed in the petition.

32. For working out Advance Against Depreciation, 1/12th of the notional loan has been considered while repayment of loan as worked out above has been taken as repayment of the loan during the year. The petitioner is entitled to Advance Against Depreciation as calculated below:

	(Rs. in lakh)					
Advance Against Depreciation	2001-02	2002-03	2003-04			
1/12th of Gross Loan(s)						
	934.14	934.14	934.14			
Scheduled Repayment of the Loan(s)						
, ,	2940.61	2521.83	0.00			
Minimum of the above						
	934.14	934.14	0.00			
Depreciation during the year						
	703.38	703.38	490.85			
Advance Against Depreciation						
	230.76	230.76	0.00			

OPERATION & MAINTENANCE EXPENSES

- 33. In accordance with the notification dated 26.3.2001, Operation and Maintenance expenses, including expenses on insurance, if any, are to be calculated as under:
 - i) Where O&M expenses, excluding abnormal O&M expenses, if any, on sub-station (OMS) and line (OML) are separately available for each region, these shall be normalised by dividing them by number of bays and line length respectively. Where data as aforesaid is not available, O&M expenses in the region are to be apportioned to the sub-station

and lines on the basis of 30:70 ratio and these are to be normalised as below:

O&M expenses per Unit of the line length in Kms (OMLL) = Expenses for lines (OML)/Average line length in Kms (LL)

O&M expenses for sub-stations (OMBN) = O&M expenses for substations (OMB)/Average number of bays (BN)]

- The five years average of the normalised O&M expenses for lines and for bays for the period 1995-96 to 1999-2000 is to be escalated at 10% per annum for two years (1998-99 and 1999-2000) to arrive at normative O&M expenses per unit of line length and per bay for 1999-2000.
- The normative O&M per unit length and normative O&M per bay for the year 1999-2000 for the region derived in the preceding paragraph is to be escalated @ 6% per annum to obtain normative values of O&M expenses per unit per line length and per bay in the relevant year. These normative values are to be multiplied by line length and number of bays (as the case may be) in a given system in that year to compute permissible O&M expenses for the system.
- The escalation factor of 6% per annum is to be used to revise normative base figure of O&M expenses. Any deviation of the escalation factor computed from the actual inflation data that lies within 20% of the notified escalation factor of 6% shall be absorbed by utilities/beneficiaries.

34. The different elements of Operation & Maintenance expenses have been considered in the succeeding paragraphs in the light of provisions of the notification dated 26.3.2001 based on the data available since 1995-96.

Employee Cost

- 35. The petitioner has, inter alia, claimed incentive and ex gratia as a part of employee cost. The petitioner was asked to specify the amount of minimum statutory bonus paid to its employees under the Payment of Bonus Act. The petitioner vide its affidavit dated 6.2.2003 has stated that the incentive paid to employees does not include minimum statutory bonus. The petitioner has further stated that the ex gratia was being paid in lieu of bonus, as is customary and a normal practice followed in private and public sectors. The petitioner has also furnished a write-up on Incentive scheme in support of the claim. It has been clarified on behalf of the petitioner that even the top management of the petitioner company is paid incentive and ex gratia included as a part of employee cost in O&M expenses claimed. The payment of incentive other than the statutory minimum bonus is at the discretion of the petitioner company and should be borne out of its profits or incentive earned from the respondents for higher availability of the Transmission System. In view of the above, the incentive and ex gratia payments made by the petitioner to its employees have been kept out of consideration for calculation of employee cost.
- 36. The petitioner was directed to furnish details of the arrears on account of pay and allowances for the period prior to 1995-96, but paid between 1995-96 to 1999-2000. The petitioner has submitted the details of such arrears, amounting to Rs. 14.99 lakh and Rs 19.33 lakh paid for Northern Region during 1995-96 and 1996-97.

Similarly, the arrears for the previous years included in the employee cost for 1995-96 and 1996-97 for Corporate Office were stated to be Rs. 9.61 lakh and Rs. 35.60 lakh. The petitioner has also submitted that the arrears on account of pay revision from 01.01.97 to 31.03.2000 have been paid during the years 2000-01 and 2001-02 also. The amounts of these arrears as claimed by the petitioner are Rs. 362.56 lakhs and Rs. 263.86 lakhs for Northern Region and Rs. 297.13 lakh and Rs. 109.95 lakh for the Corporate Office for the years 2000-01 and 2001-02 respectively. The petitioner has prayed that the arrears on account of pay and allowances for the period prior to 1995-96 should be deducted while those pertaining to the period from 1995-96 to 1999-2000 but paid subsequent to 1999-2000 should be added to O&M charges. The petitioner has argued that since these pay arrears pertain to the period being considered for fixation of normative O&M, the arrears should be considered while fixing the normative O&M. We find the submission of the petitioner to be logical and have considered the submission in the calculation of employee cost.

Repair & Maintenance Expenses

37. The petitioner has submitted that the increase of 152.77 % in Repair & Maintenance expenses in 1997-98 (Rs 1121.85 lakh) over the previous year (Rs 443.82 lakh) is due to major repair of converter transformer under HVDC project. HVPNL has prayed for exclusion of such abnormal charges for calculating average O&M expenses. It is noted that the converter transformers in the Rihand-Dadri HVDC project have been under outage several times, which is not a normal phenomenon. It may be mentioned that in view of repeated outages in converter transformers, the petitioner has procured 3rd spare transformer for which the Commission has approved the tariff. In view of this, such major repair has been considered as abnormal and

hence increase in expense has been limited to Rs 532.58 lakh (i.e. 20% over the previous year). In the next year i.e. 1998-99, the petitioner has claimed Repair and Maintenance expenses of the same order (Rs 1131.38 lakh) as in 1997-98. Thus, the Repair and Maintenance expenses in 1998-99 are also substantially high. Hence, in this year also the increase has been limited to Rs 639.10 lakh (i.e. 20% over the expenses considered admissible in previous year) for the purpose of normalisation. The abnormal increase of Repair and Maintenance expenses during 1997-98 and 1998-99 is evident from the O&M expenses for the year 1999-2000, which is Rs. 602.4 lakh. However, if any major repairs are undertaken during the tariff period covered by this order, the petitioner may approach the Commission with proper justification to claim the actual expenses as a part of O&M expenses.

Power Charges

38. In case of Corporate Office, the power charges as claimed by the petitioner have been considered in the calculation of O&M expenses. As regards Northern Regional Transmission System (for short "the NRTS") the petitioner was directed to submit break up of power charges between sub-station facilities and residential colonies. The petitioner expressed its inability to furnish the data as it was not maintained. However, the petitioner has furnished details of power consumption for the residential colony in Western and Eastern Regions, which work out to be in the range of 20% of the total power charges. On the same basis, the power charges for the residential colony have been considered as 20% of total power charges claimed for Northern Region. As power charges for the residential colony need to be recovered from the employees, admissibility of power charges in case of the NRTS has been limited to 80% of the total claim.

Insurance

- 39. It has been noted that the petitioner has a policy of self-insurance for which it has created the insurance reserve. The insurance charges claimed by the petitioner are credited to the insurance reserve. The petitioner was directed to furnish the management policy on creation of insurance reserve, items of loss secured and the conditions thereto. The petitioner has submitted insurance policy of the petitioner company under affidavit dated 6.2.2003. The key features of the policy submitted by the petitioner are as under:
 - (a) Insurance reserve is created @ 0.1% on gross value of fixed assets at the close of the year, to meet the future losses arising from uninsured risks, except machinery breakdown for valve hall of HVDC, and fire risk of HVDC equipment and SVC sub-stations.
 - (b) The policy generally covers following:
 - (i) Fire, lightning, explosion/implosion, and bush fire
 - (ii) Natural calamity: flood, earthquake, storm, cyclone, typhoon, tempest, hurricane, tornado, subsidence and landslide
 - (iii) Riot, strike/ malicious and terrorist damage
 - (iv) Theft, burglary, Missile testing equipment, impact damage due to rail/ road or animal, aircraft and articles dropped there from.
 - (c) The losses of assets caused by the above causes are adjusted against insurance reserve as per the corporation guidelines.

- (d) The amount so set aside in the insurance reserve has not been separately claimed from the respondents and the expenses have been met from the permitted O&M charges under the tariff.
- 40. The petitioner has stated that the policy of self-insurance has also been followed by NHPC, where 0.5% per annum of the gross block of O&M projects is transferred to self-insurance reserve account. It has also been informed that the rate of 0.1% as booked under O&M expenses towards self-insurance reserve is lower than the insurance premium (0.22%) being charged by the insurance companies for the risks covered in the self-insurance policy. In support of this claim, the petitioner has placed on record a letter from Reliance General Insurance Company quoting for the insurance rate of the assets covered in the self-insurance policy of the petitioner company.
- 41. In view of the explanation furnished on behalf of the petitioner, the insurance charges as claimed have been considered in O&M expenses. We, however, make it explicit that the self-insurance provided by the petitioner is for replacement of the damaged assets and the beneficiaries shall not be charged anything in case of damage due to any of the events mentioned in the insurance policy.
- 42. In case of Training & Recruitment expenses, Communication expenses, Traveling, Rent, and Miscellaneous Expenses as claimed by the petitioner have been considered for calculation, both in the case of the NRTS as well as Corporate Office.

Other Expenses

- 43. In case of NRTS, under the subhead "provisions", the petitioner has claimed amount of Rs 10.69 lakh, Rs 30.08 lakh and Rs 5.71 lakh for the years 1997-98, 1998-99 and 1999-2000 respectively for loss of stores. Similarly, amount of Rs 5.15 lakh in 1998-99 has been claimed on account of writing off of advance. These have not been considered admissible, since, these items are controllable by the petitioner and reflect the managerial efficiency of the petitioner. In case of Corporate Office, following expenses have not been admitted for reimbursement:
 - (a) Donation of Rs. 0.05 lakh, Rs. 30 lakh, Rs. 34.78 lakh and Rs. 600.03 lakh for the years 1995-96, 1996-97, 1898-99 and 1999-2000, as these donations are not related to transmission business. The expenditure on account of the donations need be borne by the petitioner out of other profits of the corporation.
 - (b) Provisions of Rs. 1107.61 lakh, Rs. 385.8 lakh and Rs. 0.27 lakh for the year 1996-97, 1997-98 and 1999-2000. These provisions were made for the loss of stores in Eastern Region and North Eastern Region, for bad and doubtful debt in Northern Region and for shortage of store in North Eastern Region. As all these items are controllable by the petitioner and reflect the managerial efficiency. However, an amount of Rs. 11.14 lakh on account of fire at the corporate office in 1998-99 has been considered as admissible under the head provisions.

(c) Legal expenses amounting to Rs. 2.65 lakh in the Corporate Office on legal opinion on CERC matters have not been allowed in line with the Commission's policy of allowing only the fees for the petitions filed in the Commission. However, other legal expenses for disputes related to compensation, contracts, service matters and labour cases have been admitted.

Recoveries

44. The details of the recoveries for the NRTS and the Corporate Office were furnished by the petitioner vide affidavit dated 6th February 2003. The petitioner in the aforesaid affidavit also furnished the "complete details" of the recoveries for the NRTS. According to the petitioner, the income from sale of bid documents has already been adjusted for under the sub-head Tender Expenses under the head Other Expenses. Hence, income under this sub-head has not been considered in the recovery for the NRTS as well as Corporate Office. Similarly, electricity charges recovered from employees residential buildings and other residential buildings have not been considered under the head "recovery" as 20% of the power charges for colony consumption have been deducted in case of the NRTS.

Allocation of Corporate Office Expenses to Various Regions

45. The petitioner has submitted the method for allocation of Corporate Office expenses to various Regions. The key steps in the apportionment of Corporate Office expenses among the regions are as under:

- i) Expenses booked under Training & Recruitment, Directors sitting fees, provisions, R&D, Write off of fixed assets/ non-operating expenses and donations are considered exclusively as O&M expenses.
- ii) After deducting these exclusive O&M expenses, the balance Corporate Office expenses are allocated in the ratio of Transmission charges to annual Capital outlay to obtain expenses allocated to O&M and construction activity.
- iii) The allocation to O&M activity obtained in step (ii) is added to exclusive O&M expenses obtained in step (i) to arrive at total O&M expenses in the Corporate Office.
- iv) RLDC expenses are then deducted from the total O&M expenses obtained in step (iii) to arrive at O&M expenses allocated to transmission business.
- v) O&M expenses allocated to transmission business are then allocated to various regions in the ratio of their respective transmission charges.
- 46. The methodology adopted by the petitioner for allocation of Corporate Office O&M expenses has been approved and followed in the calculation of O&M expenses. The comparative statement of O&M expenses claimed by the petitioner and those allowed and considered for the years 1995-96 to 1999-2000 for the purpose of computation of O&M expenses for the tariff period are given herein below:

DETAILS OF O&M EXPENSES FOR POWERGRID SYSTEM IN NORTHERN REGION

(Rs. in Lakh)

	199	5-96		1996-97	199	7-98	199	8-99	1999	-2000
Items	As per Petitioner	As allowed for								
Employee Cost	1475.76	1312.61	1651.14	1485.26	2224.24	2266.33	2686.78	2701.83	3287.71	2929.61
Repair & Maintenance	373.53	373.53	443.82	443.82	1121.85	532.58	1131.38	639.10	602.04	602.04
Power Charges	351.00	280.80	501.27	401.02	486.21	388.97	497.64	398.11	602.04	481.63
Training & Recruitment	7.88	7.88	9.54	9.54	11.57	11.57	13.29	13.29	11.57	11.57
Communications	81.37	81.37	69.53	69.53	100.32	100.32	85.82	85.82	75.13	75.13
Traveling	201.61	201.61	208.75	208.75	274.35	274.35	329.98	329.98	347.30	347.30
Printing & Stationery	25.14	25.14	33.62	33.62	30.15	30.15	26.65	26.65	27.59	27.59
Rent	14.93	14.93	15.79	15.79	24.54	24.54	23.48	23.48	20.86	20.86
Miscellaneous Expenses	342.46	342.46	402.74	402.74	495.03	495.03	619.64	619.64	632.82	632.82
Insurance	406.59	406.59	542.03	542.03	719.81	719.81	640.90	640.90	725.33	725.33
Others	215.95	215.95	150.09	150.09	292.18	281.49	188.39	145.16	237.43	231.72
Corporate Expenses										
Allocation	949.51		1216.57				1068.85			
TOTAL	4445.73	4192.27	5244.89	4360.93	6972.20	6153.30	7312.80	6690.45	7918.81	7176.49
Less : Recoveries		44.79		24.31		52.45		13.88		39.17
Net O&M Expenses	4445.73	4147.48	5244.89	4336.62	6972.20	6100.85	7312.80	6676.57	7918.81	7137.32

Method of Normalizing O&M Expenses

47. The following formulae for calculation of normative O&M expenses as per the notification dated 26.3.2001, as amended vide Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2003 published in the Gazette of India on 2.6.2003 have been followed

Where:

AVOMLL and AVOMBN are average normalized O&M expenses per Ckt. km of line length and per bay respectively.

 OML_i and OMS_i are $\mathsf{O\&M}$ expenses for the lines and for the substations for the i^{th} year respectively.

LL_i and and BN_i are the total line length in Ckt. km and total number of bays in the ith year respectively.

48. As per the above method, AVOMLL and AVOMBN are calculated based on the data for the years 1995-96 to 1999-2000. These normalized averages correspond to the year 1997-98. After escalating these averages by 10% per annum for two years, the normative O&M expenses for the base year 1999-2000 have been obtained. Normative O&M expenses for subsequent years are obtained by escalating these normative figures by 6% per annum. Following table gives comparison of the normative O&M expenses as calculated by the petitioner and as per our calculations allowed for the base year i.e. 1999-2000 and afterwards:

NORMALISED O&M EXPENSES FOR NORTHERN REGION

(Rs. in Lakh)

S. NO.	Items	1995-96	1996- 97	1997-98	1998-99	1999- 2000		99-00	2000-01	2001-02	2002-03	2003-04
1	Total O&M expenses(Rs. in lakh)	4147.48	4336. 62	6100.85	6676 57	7137.32						
2	Abnormal O&M expenses	0.00										
3	Normal O&M expenses (S.No. 1 -S.NO. 2)	4147.48	4336. 62	6043.21	6569 44	7038.24						
4	OML (O&M for lines)= 0.7 X S. NO.3	2903.24	3035.									
	OMS (O&M for substation) = 0.3XS.NO.3	1244.24		1812.96	1970.83	2111.47	8440.49					
6	Line length at beginning of the year in Kms.	9622.13		9743.48	10561.88	10819.55						
	Line length added in the year in Kms.	0.00	_	818.40	257.67	1705.07						
	Line length at end of the year in Kms.	9622.13	9743. 48	10561.88	10819.55	12524.62						
	LL (Average line length in the Region)	9622.13	9682. 81	10152.68	10690.72	11672.09	51820.43					
10	NO. of bays at beginning of the year	157	157	161	183	185						
11	NO. of bays added in the year	0	4	22	2	31						
12	NO. of bays at the end of the year	157	161	183	185	216						
	BN (Average number of bays in the Region)	157.0	159.0	172.0	184.0	200.5	872.50					
14	AVOMLL(OML/LL)	0.302	0.314	0.417	0.430	0.422	1.884					
15	AVOMBN(OMS/BN)	7.925	8.182	10.540	10.711	10.531	47.890					
	NOMLL(allowable O&M per unit of line length)			0.3768	0.4145	0.4560		0.4560	0.4833	0.5123	0.5431	0.5756
17	NOMBN(Allowable O&M per bay)			9.5780	10.5358	11.5894		11.5894	12.2847	13.0218	13.8031	14.6313
	NOMLL(as calculated by petitioner)			0.42				0.51	0.54	0.57	0.60	0.64
	NOMBN(as calculated by petitioner)			10.75				13.01	13.79	14.62	15.50	16.43

- 49. The differences in NOMLL and NOMBN as calculated by the petitioner and as allowed are mainly on account of certain expenses disallowed by us as explained in preceding paragraphs. Using these normative values, O&M charges have been calculated.
- 50. In our calculations the escalation factor of 6% per annum has been used. In accordance with the notification dated 26.3.2001, if the escalation factor computed from the observed data lies in the range of 4.8% to 7.2%, this variation shall be absorbed by the petitioner. In case of deviation beyond this limit, adjustment shall be made on by applying actual escalation factor arrived at on the basis of weighted price index of CPI for industrial workers (CPI_IW) and index of selected component of WPI (WPI_TR).
- 51. The details of O&M expenses allowed are given hereunder:

	2001-0	02		2002-0	03	2003-04			
Line length in Ckm	_	O&M expenses (Rs. in lakh)	Line length in Ckm	No. of bays	O&M expenses (Rs. in lakh)	Line length in Ckm	No. of bays	O&M expenses (Rs. in lakh)	
471.48	4	293.636	471.48	4	311.254	471.48	4	329.929	

RETURN ON EQUITY

52. As per the notification dated 26.3.2001, return on equity shall be computed on the paid up and subscribed capital and shall be 16% of such capital. It further provides that premium raised by the Transmission Utility while issuing share capital & investment of internal resources created out of free reserve of the existing utility, if any, for the funding of the project, shall also be reckoned as paid up capital for the purpose of computing the return on equity, provided such premium amount and

internal resources are actually utilised for meeting the capital expenditure of the Transmission project and forms part of the approved financial package as set out in the techno-economic clearance accorded by the Authority.

53. The petitioner has claimed return on the basis of equity as was admitted in Ministry of Power notification while notifying tariff, along with notional equity arising out of FERV claimed. The same methodology has been followed for working out the return on equity. Thus the following amount of equity has been considered in the calculation of return of equity:

(Rs. in lakh)

Equity as allowed by Ministry of Power in previous tariff setting	
	10960.21
Notional Equity arising on account of FERV	
	249.52
TOTAL	
	11209.72

54. On the above basis, the petitioner shall be entitled to return on equity of Rs. 1793.56 lakh each year during the tariff period.

INTEREST ON WORKING CAPITAL

- 55. As provided in the notification dated 26.3.2001, the interest on working capital shall cover:
 - (a) Operation and maintenance expenses (cash) for one month;
 - (b) Maintenance spares at a normative rate of 1% of the capital cost less 1/5th of the initial capitalised spares. Cost of maintenance spares for

each subsequent year shall be revised at the rate applicable for revision of expenditure on O & M of the transmission system; and

- (c) Receivables equivalent to two months' average billing calculated on normative availability level, which is 98%.
- 56. The petitioner has claimed the maintenance spares on the basis of maintenance spares allowed in Ministry of Power for the year 1997-98 escalating the same as per weighted price index taking into account 60% of weightage for WPI & 40% of CPI and @ 6% p.a. for the years 2001-02 to 2003-04 and deducting the 1/5th of the initial capitalized spares therefrom.
- 57. In keeping with the methodology prescribed in the notification dated 26.3.2001, working capital has been worked out. The value of maintenance spares for 1997-98 has been taken as considered by Ministry of Power and the same has been escalated up to 2000-01 as per respective WPI/CPI and thereafter the same has been further escalated @ 6% per annum for the tariff period 2001-02 to 2003-04. The necessary calculations in support of maintenance spares are appended here under:

Maintenance Spares for Working Capital				1998-1999	1999-2000	2000-2001
Spares for Working Capital for the	247.00	0.00	247.00			
year 1997-1998						
Weighted average Growth Rate of Index				6.66%	5.86%	6.00%
((60%*W1/W0)+(40%*C1/C0))-1						
Spares for Working Capital for the year 1998-			263.45	278.89	295.62	
1999 to 2000-2001						

58. The petitioner has claimed interest on working capital at the rate of 11.5%, based on annual SBI PLR for the year 2001-2002, which has been allowed separately

by the Commission in certain other petitions and, therefore, the same has been allowed here also despite the objection of some of the respondents. The detailed calculations in support of interest on Working Capital are as under:

Interest on Working Capital

(Rs. in lakh)

Working Capital		2001-02	2002-03	2003-04
Escalation for Maintenance Spares	6%			
Maintenance Spares	295.62			
Less: 1/5 th of Initial Spares	0.00			
Maintenance Spares	295.62	313.36	332.16	352.09
O & M expenses		24.47	25.94	27.49
Receivables		576.97	541.28	451.65
Total		914.80	899.38	831.24
Rate of Interest		11.50%	11.50%	11.50%
Interest		105.20	103.43	95.59

TRANSMISSION CHARGES

59. In the light of above discussion, we approve the transmission charges as given in the Table below:

TABLE

(Rs. in lakh)

Tuessessies Tesiff	0004.00		0000 04
Transmission Tariff	2001-02	2002-03	2003-04
Interest on Loan			
	335.27	105.29	0.00
Interest on Working Capital			
	105.20	103.43	95.59
Depreciation			
	703.38	703.38	490.85
Advance against Depreciation			
	230.76	230.76	0.00
Return on Equity			
	1793.56	1793.56	1793.56
O & M Expenses			
•	293.64	311.25	329.93
Total	3461.81	3247.67	2709.93

charges like Development Surcharge, income tax, incentive, surcharge and other cess and taxes in accordance with the notification dated 26.3.2001 subject to directions if any, of the superior courts. The petitioner shall also be entitled to recovery of filing fee of Rs 2 lakh, which shall be recovered from the respondents in five monthly

In addition to the transmission charges, the petitioner shall be entitled to other

installments of Rupees forty thousand each and shall be shared by the respondents in

the same ratio as other transmission charges. This is subject to confirmation that the

amount is not already included in the O&M charges.

61. The petitioner is already billing the respondents on provisional basis in

accordance with the Commission's notification dated 4.4.2001 as extended from time

to time. The provisional billing of tariff shall be adjusted in the light of final tariff now

approved by us.

60.

62. The transmission charges approved by us shall be included in the regional

transmission tariff for Northern Region and shall be shared by the respondents in

accordance with the notification dated 26.3.2001.

63. This order disposes of Petition No. 19/2002.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 31st .July 2003